

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 32580 of 2021

State of Odisha

.... Petitioner

Mr. Janmejaya Katikia

Additional Government Advocate

-versus-

***Registrar General, Orissa High Court,
Cuttack***

.... Opposite Party

Mr. P.K. Muduli

Additional Government Advocate

CORAM:

THE CHIEF JUSTICE

JUSTICE G. SATAPATHY

ORDER

03.04.2023

Order No.

12. 1. A compliance affidavit has been filed today by the Superintendent of Police (SP), Special Task Force (STF), CID, Crime Branch, Odisha, Bhubaneswar in which it is stated in Para-2 that pursuant to the order dated 21st December, 2022 passed by this Court, “the authorities under the statute by 28.03.2023, have destroyed 1691 quintals 60 kg and 920 grams of Ganja in 855 cases and 62 Kg. 030 grams and 270 Mg of Brown Sugar in 93 cases as pretrial disposal, whereas 18 quintals 89 Kgs 689 grams of Ganja and 94 Kgs 494 of Puppy Straw in 44 cases have been destroyed as post trial disposal. Similarly, 22 quintals 93 kgs and 300 grams of Ganja were disposed of as an unidentified drugs being received from the district Courts of Nayagarh and Kalahandi”.
2. The Court records its appreciation of the work done by the STF and expects that above efforts will be continued in the same vigour

hereafter. A further updated status report in the form of affidavit be filed by the next date.

3. List on 20th July, 2023.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge

S. Behera

